**Format under Regulation 10(7) – Report to SEBI in respect of any acquisition made in reliance up on exemption provided for in regulation 10(3) and 4(c) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011**

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| **1** | **General Details** | | |
| | a. | Name, address, telephone no., e-mail of Acquirer(s ) {In case there are multiple acquirers, provide full contact details of any one acquirer (the correspondent acquirer) with whom SEBI shall correspond.} | |
| | b. | Whether sender is the acquirer (Y/N) | |
| | c. | If not, whether the sender is duly authorized by the acquirer to act on his behalf in this regard (enclose copy of such authorization) | |
| | d. | Name, address, Tel. no. and e-mail of sender, if the sender is not the acquirer | |
| | e. | Regulation which would have been triggered if increase in voting rights pursuant to buy back is not exempted? {3(1) or 3(2)} | |
| **2** | **Compliance of Regulation 10(7)** | | |
| | a. | Date of report | |
| | b. | Whether report has been submitted to SEBI within 21 working days from the date of the acquisition | |
| | c. | Whether the report is accompanied with fees as required under Regulation 10(7) | |
| **3** | **Compliance of Regulation 10(6 )** | | |
| | a. | Whether the report has been filed with the Stock Exchanges where the shares of the Company are listed within 4 working days of the acquisition | |
| | b. | Date of Report | |
| **4** | **Details of the Target Company (TC)** | | |
| | a. | Name & address of TC | |
| | b. | Name of the Stock Exchange(s) where the shares of the TC are listed | |
| **5** | **Details of the acquirer(s)** | | |
| | | **State whether the acquirer is:** | |
| | a. | an individual or a company | |
| | b. | a promoter of the TC | |
| | c. | a part of any group. If yes, specify the name | |

*The following abbreviations have been used all through the document: TC stands for 'Target Company', 'Takeover Regulations' stands for 'SEBI(Substantial Acquisition of Shares and Takeover Regulations, 2011)*

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| | | of the group | | | | |
| | | **In case, the acquirer is a company:** | | | | |
| | a. | Name, address, telephone no., e-mail of contact person | | | | |
| | b. | Identify its promoters or persons having control over the said company | | | | |
| | c. | Mention the status of the acquirer i.e. whether it is a listed or an unlisted company | | | | |
| | d. | If listed, indicate the stock exchanges where the acquirer company is listed | | | | |
| **6.** | | **Details of the acquisition** | | | | |
| | a. | Details of Buy back transaction | | | | |
| | b. | Shareholding of acquirer/s and PACs both individually and collectively in TC (in terms of no. & as a percentage of the total share capital of the TC) | Before the buy-back | | After Buy back (after cancellation of the shares bought back) | |
| | | | No. of Shares/ Voting Rights (VR) | % w.r.t total share capital /voting rights of TC (*) | No. of Shares/ VR | % w.r.t total share capital /voting rights of TC |
| | | Name of the acquirer(s) and PACs (**) | | | | |
| | e. | Were you required to file disclosures under Chapter V of the Takeover Regulations or relevant provisions of (SEBI (SAST) regulations, 1997) with respect to the instant transaction? (Y/N) If yes, specify applicable regulation/s as well as date of on which the requisite disclosures were made along with the copies of the same. | | | | |
| **6** | **Information specific to the exemption category to which the instant acquisition belongs (Acquisition of shares in the TC pursuant to buy-back of shares - Regulation 10(3) and 10(4) (c)** | | | | | |
| | a. | Type of resolution by which the buy-back was approved (Board resolution/shareholders' resolution) | | | | |
| | b. | Attach copy of the resolution mentioned at a. above | | | | |
| | c. | Whether acquirer voted in favor of the resolution authorizing the instant buy back (Y/N)? | | | | |
| | d. | Whether voting in case of shareholders resolution was through postal ballot? (Y/N) | | | | |

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| | e. | If buy back was pursuant to Board resolution only, whether the acquirer in his capacity as director, if any, has voted in favor of the resolution authorizing the instant buy back? (Y/N) | |
| | f. | Date of opening and closing of the Buy Back offer | |
| | g. | Whether the increase in voting rights held by the acquirer pursuant to Buy Back has resulted in change in control of the TC? (Y/N) | |
| | h. | In case, increase in voting rights by acquirer pursuant to buy back, has triggered Regulation 3(1), whether acquirer undertakes to reduce his shareholding such that his voting rights fall below the threshold limit prescribed under Regulation 3(1) within 90 days from the date on which the voting rights so increased? (Y/N). | |
| | i. | In case the acquirer has triggered Regulation 3(2) and is not satisfying the conditions mentioned in (i),(ii) and (iii) of clause (c) of sub-regulation 4 of regulation 10, whether acquirer undertakes to reduce his shareholding such that his voting rights fall below the threshold limit prescribed under Regulation 3(2) within 90 days from the date on which the voting rights so increased? (Y/N). | |
| | j. | Indicate the date when the 90 days period referred above will expire. | |
| | k. | Acquirer to also undertake to furnish a status report to SEBI after a period of aforesaid 90 days. The said report shall include details of actual shareholding of the acquirer in the TC and how the same was achieved? | |
| | l. | Furnish copy of the undertakings mentioned at (h.), (i.), (k.) above | |

I/We hereby declare that the information provided in the instant report is true and nothing has been concealed therefrom.

Signature:

*The following abbreviations have been used all through the document: TC stands for 'Target Company', 'Takeover Regulations' stands for 'SEBI(Substantial Acquisition of Shares and Takeover Regulations, 2011)*

Date:

Place:

NOTE:

- (*) In case, percentage of shareholding to the total capital is different from percentage of voting rights, indicate percentage of shareholding and voting rights separately.
- (**) Shareholding of each entity shall be shown separately as well as collectively.